

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 114  
IA No. 455/JPR/2022  
CP No. (IB)- 56/10/JPR/2021  
Under Section 10 of IBC, 2016

**In the matter of:**

**Ranisagar Cement Company Ltd.**

...Applicant

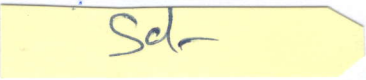
**Coram: HON'BLE MR. HARNAM SINGH THAKUR, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Nitesh Shrivastava, Adv.

**ORDER**

Heard Mr. Nitesh Shrivastava, Adv. appearing on behalf of the RP submits that nobody has filed any claim and submits that the charges are still not satisfactory till date. Learned Counsel for the Respondent is directed to present on the next date of hearing. Learned Counsel for the RP submits that he has filed affidavit of service vide Diary No. 3329/2022 dated 11.11.2022. Learned Counsel for the RP also submits that since no funds and payments are there and the appointment for further proceedings like publication of notice Form G valuers are to be deferred. Learned Counsel for the RP is directed to serve a copy of today's proceeding to the learned counsel for the Respondent. List the matter on 03.01.2023.

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Harnam Singh Thakur)  
Judicial Member

November 21, 2022

NK